

ITEM NO. (15 + 16 + 24)

COURT NO.13

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4443/2022

(Arising out of impugned final judgment and order dated 23-02-2022 in LPA No. 204/2021 passed by the High Court Of Jharkhand At Ranchi)

FAIZAN SARWAR & ORS.

PETITIONER(S)

VERSUS

THE STATE OF JHARKHAND & ORS.

RESPONDENT(S)

([TO BE TAKEN UP ALONG WITH SLP(C) No. 4310/2022.]

FOR ADMISSION and I.R. and IA No.36527/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.36528/2022-EXEMPTION FROM FILING O.T. and IA No.36529/2022-DELETING THE NAME OF PETITIONER/RESPONDENT[TO BE TAKEN UP AT 2.00 P.M.])

WITH

SLP(C) No.4310/2022 (XVII)

(FOR ADMISSION and I.R. and IA No.35258/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.35259/2022-EXEMPTION FROM FILING O.T. and IA No.35260/2022-DELETING THE NAME OF PETITIONER/RESPONDENT)

SLP(C) No. 5338-5341/2022 (XVII)

(FOR ADMISSION and I.R. and IA No.44671/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.44672/2022-EXEMPTION FROM FILING O.T.)

SLP(C) No.5409/2022 (XVII)

(FOR ADMISSION and I.R. and IA No.45204/2022-ADDITION / DELETION / MODIFICATION PARTIES and IA No.45198/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.45200/2022-EXEMPTION FROM FILING O.T. and IA No.45207/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-03-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Prashant Bhushan, Adv.
Ms. Cheryl Dsouza, Adv.
Mr. Brajesh Pandey, Adv.
Mr. Anilendra Pandey, AOR

Mr. Tushar Bakshi, AOR
Ms. Harshika Verma, Adv.

Mr. Prashant Shukla, Adv.
Mr. Satyajeet Kumar, AOR

Ms. V. Mohana, Sr. Adv.
Mr. Brajesh Pandey, Adv.
Mr. Chetan Joshi, Adv.
Mr. Anilendra Pandey, AOR

For Respondent(s) Mr. Shubhashis R. Soren, Adv.
Mr. Bhakti Vardhan Singh, AOR

Mr. Ajit Kumar, Sr. Adv.
Mr. Debashish Bharuka, Adv.
Mr. Mayank Sapre, Adv.
Mr. Kumar Shivam, Adv.
Mr. Vatsalya Vigya, AOR

Mr. Puneet Jain, Adv.
Mr. Vigyan Shah, Adv.
Mr./Ms. Kamlesh Sharma, Adv.
Mr. Yogit Kamat, Adv.
Mr. A. Kumar, Adv.
Mr. P. Raj Chawla, Adv.
Mr. Umang Mehta, Adv.
Ms. Shruti Singh, Adv.
Ms. Christi Jain, AOR

Mr. Himanshu Shekhar, AOR
Mr. Parth Shekhar, Adv.

Mr. Kapil Sibal, Sr. Adv.
Ms. Ranjeeta Rohatgi, AOR
Mr. Vigyan Shah, Adv.
Mr. Amritansh Vats, Adv.
Mr. Kunal Priyam, Adv.

Mr. Sahil Bhalaik, AOR

Mr. Arunabh Chowdhury, Sr. Adv.
Ms. Pragya Baghel, Adv.
Mr. Abhishek Roy, Adv.
Ms. Pallavi Langar, AOR
Mr. Anirudh, Adv.
Mr. Karan Dorjee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned Counsel for the State of Jharkhand and Jharkhand Public Service Commission are before us in compliance of order dated 14th March, 2022.

Before we proceed to decide the *inter se* rights of the parties on merits arising in the present batch of Special Leave Petitions before us, let the State Counsel may seek instructions and place on record as to whether there is any possibility to accommodate the candidates who are now to be inducted in terms of the judgment impugned in the instant proceedings without disturbing the candidates who are already serving and appointed pursuant to the recommendations made by the Commission and acted upon by the State Government.

List on 27th April, 2022 at 2.00 p.m. as a first case.

SLP(C) No. 5409/2022

Tag with SLP(C) No. 4310/2022.

Let notices be served to the respondents through their respective counsels.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)